

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (I.B) No.447/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th December 2017, 10.30 A.M

Name of the Company	Ketan Mehta -Vs- ABNM Restaurant Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. V.V.V. Sainy, Advocate Corporate Debtor. V.V.V. Sainy
 2. Mr. Anirban Ray, Advocate 11/12/17
 3. Ms. Deepabali Datta, Advocate

1. KIRAN S SHARMA, Pr. CS } PETITIONER *Kiran Sharma*
 } AND
 } IRP *11/12/2017*

ORDER

Ld. Pr. CS on behalf of the IRP and financial creditor as well as Ld. Advocates for the corporate debtor are present.

Ld. Pr. CS for the IRP has submitted that in the last meeting of the Committee of Creditors (CoC) resolution was passed for replacing the IRP. She has sought leave of the Court to file the minutes of the CoC meeting within 3 days. Prayer is allowed. Minutes of the CoC meeting along with the

application may be filed within 3 days from today. IRP is to work till appointment of new Resolution Professional.

List it on 19/12/2017 for further order.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)